

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:352

ANSWERED ON:07.07.2009

PENDING BILLS FROM STATE GOVERNMENTS

Pathak Shri Harin;Satpathy Shri Tathagata;Singh Shri Radha Mohan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received several Bills from various State Governments for approval;
- (b) if so, the name of the Bills received during each of the last three years and the current year, State-wise including the Sugarcane Bill, 1981 and the Gujarat Motor Vehicles (Use of fuel) Regulation Bill, received from the Government of Gujarat;
- (c) the details of the Bills approved and pending with the Union Government separately during the said period, Statewise; and
- (d) the time by which the pending Bills are likely to be approved?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPALLY RAMACHANDRAN)

(a): Yes Madam.

(b) & (c): A Statement containing State-wise list of Bills received for approval or assent of the President since January, 2006 giving status of each Bill is attached at Annexure.

No Bill viz., Sugarcane Bill, 1981 has been received in this Ministry from any State Government. However, a Bill namely the Bihar Sugar cane (Regulation of Supply and Purchase) (Amendment) Bill, 2007, proposing to amend the Bihar Sugarcane (Regulation of Supply and Purchase) Act, 1981, as passed by the State Legislature and as reserved by the Governor of Bihar for the assent of the President under Article 200 of the Constitution of India, has been received in this Ministry.

The Gujarat Motor Vehicles (Use of Fuel) Regulation Bill, 2005, seeking the approval of the Government of India before its introduction in the State Legislature, has also been received.

(d): The State Legislations are examined from the three angles viz.

(a) repugnancy with Central Laws,

(b) deviation from National or Central Policy and

(c) legal and Constitutional validity.

Whenever necessary, the State Government are advised to modify/amend provision of such legislation keeping the above in view. With a view to expeditiously arriving at a decision, discussions are also held with State Governments and Ministries/Departments of the Government of India. Hence no time-frame can be fixed in this behalf.